

RAJYA SABHA

LIST OF BUSINESS

Friday, December 8, 2023

11 A.M.

1. **#QUESTIONS**

QUESTIONS entered in separate lists to be asked and answers given.

2. **(FROM 2.00 P.M. TO 4.30 P.M.)**

PRIVATE MEMBERS' LEGISLATIVE BUSINESS

Bills for introduction

1. SHRI HARNATH SINGH YADAV to move for leave to introduce a Bill to repeal the Waqf Act, 1995.	<i>The Waqf Repeal Bill, 2022.</i>
ALSO to introduce the Bill.	
2. SHRI HARNATH SINGH YADAV to move for leave to introduce a Bill further to amend the Constitution of India.	<i>The Constitution (Amendment) Bill, 2023 (amendment of article 348).</i>
ALSO to introduce the Bill.	
3. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.	<i>The Representation of the People (Amendment) Bill, 2022.</i>
ALSO to introduce the Bill.	
4. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the Constitution of India.	<i>The Constitution (Amendment) Bill, 2022 (insertion of new article 21B).</i>
ALSO to introduce the Bill.	
5. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.	<i>The Right of Children to Free, Compulsory and Quality Education</i>
ALSO to introduce the Bill.	

[#] At 12 Noon.

*(Amendment)
Bill, 2023.*

6. SHRI BINOVISWAM to move for leave to introduce a Bill to prevent superstitious practices and bring social awakening and awareness in society against such evil practices and create a healthy and safe social environment with mutual trust and understanding among the people and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022.

7. SHRI BINOVISWAM to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

ALSO to introduce the Bill.

The Indian Penal Code (Amendment) Bill, 2022 (amendment of section 375).

8. SHRI BINOVISWAM to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of articles 58, 66 72 etc.).

9. SHRI RAJEEV SHUKLA to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of the Eighth Schedule).

10. SHRI P. WILSON to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of article 16).

11. SHRI P. WILSON to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of the Seventh Schedule).

12. SHRI P. WILSON to move for leave to introduce a Bill to provide for qualifications, method of appointment and other conditions of service of the Chief Election Commissioner, Election Commissioners and Regional Election Commissioners, establishment of a permanent Secretariat and staff for the Election Commission of India and expenses of the Commission and for matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

13. SHRIMATI PRIYANKA CHATURVEDI to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Election Commission of India (Reforms) Bill, 2023.

The Constitution (Amendment) Bill, 2022 (amendment of articles 102, 191 and the Tenth Schedule).

14. SHRIMATI PRIYANKA CHATURVEDI to move for leave to introduce a Bill to provide for a framework to regulate, control and define powers of the police agencies and central investigative agencies to use facial recognition technologies for the purposes of identification, investigation and inquiries of criminal offences and for matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

15. DR. ANIL SUKHDEORAO BONDE to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Facial Recognition Technology (Regulation of Police Powers) Bill, 2023.

The Constitution (Amendment) Bill, 2022 (insertion of new article 44A and amendment of article 51A).

16. DR. ANIL SUKHDEORAO BONDE to move for leave to introduce a Bill to provide for regulation of marriage bureaus for prevention of malpractices and misuse of marriage registration facility and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Marriage Bureau (Regulation) Bill, 2022.

17. DR. ANIL SUKHDEORAO BONDE to move for leave to introduce a Bill to prohibit interfaith marriages by unlawful conversion and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Interfaith Marriages by Unlawful Conversion (Prohibition) Bill, 2023.

18. SHRI A. A. RAHIM to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

ALSO to introduce the Bill.

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2022.

19. SHRI A. A. RAHIM to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of article 371A).

20. SHRI A. A. RAHIM to move for leave to introduce a Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

ALSO to introduce the Bill.

The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2023.

21. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

ALSO to introduce the Bill.

The Advocates (Amendment) Bill, 2022.

22. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

ALSO to introduce the Bill.

The Indian Penal Code (Amendment) Bill, 2022 (substitution of sections 124A and 309 and amendment of section 375).

23. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2022 (substitution of articles 331 and 333).

24. DR. KANIMOZHI NVN SOMU to move for leave to introduce a Bill further to amend the Micro, Small and Medium Enterprises Development Act, 2006.

ALSO to introduce the Bill.

The Micro, Small and Medium Enterprises Development

(Amendment)
Bill, 2022.

25. DR. KANIMOZHI NVN SOMU to move for leave to introduce a Bill further to amend the Food Safety and Standards Act, 2006 .
ALSO to introduce the Bill.

26. DR. KANIMOZHI NVN SOMU to move for leave to introduce a Bill to provide for special financial assistance to the State of Tamil Nadu for the purpose of sustainable and balanced development of growth-oriented infrastructure such as affordable housing, drinking water, roads, sanitation, creation of grain and fodder banks, skill development, textile parks, food processing zones, cloud seeding and welfare schemes for women, children, senior citizens and people living below the poverty line in the State and encouraging traditional water conservation through lakes, ponds, wells, rainwater harvesting and afforestation and for matters connected therewith or incidental thereto.
ALSO to introduce the Bill.

27. SHRI K.R. SURESH REDDY to move for leave to introduce a Bill to effectively prevent and combat hate speech and hate crimes, their negative effects on individuals, groups and societies, and to protect the constitutional values of autonomy, dignity and equality and for matters connected therewith or incidental thereto.
ALSO to introduce the Bill.

28. SHRI K.R. SURESH REDDY to move for leave to introduce a Bill further to amend the Andhra Pradesh Reorganisation Act, 2014.
ALSO to introduce the Bill.

29. SHRI RAGHAV CHADHA to move for leave to introduce a Bill further to amend the Prevention of Money Laundering Act, 2002.
ALSO to introduce the Bill.

30. SHRI RAGHAV CHADHA to move for leave to introduce a Bill further to amend the Constitution of India.
ALSO to introduce the Bill.

31. SHRI RAGHAV CHADHA to move for leave to introduce a Bill to decriminalize the offence of defamation.
ALSO to introduce the Bill.

The Food Safety and Standards (Amendment) Bill, 2022.

The Special Financial Assistance to the State of Tamil Nadu Bill, 2022.

The Hate Speech and Hate Crimes (Prevention) Bill, 2022.

The Andhra Pradesh Reorganisation (Amendment) Bill, 2023.

The Prevention of Money Laundering (Amendment) Bill, 2022.

The Constitution (Amendment) Bill, 2022 (substitution of articles 153,154 etc.).

The Decriminalization of Defamation Bill, 2023.

32. DR. ASHOK KUMAR MITTAL to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2022 (insertion of new Part XVIA and amendment of article 366).*

ALSO to introduce the Bill.

33. DR. ASHOK KUMAR MITTAL to move for leave to introduce a Bill to provide for setting up of a Shopkeepers' Welfare Fund and a Board that shall administer the Fund for the welfare of Shopkeepers and for penalizing the derogatory use of the word 'dukaandari' in order to uphold the dignity of shopkeepers and for matters connected therewith or incidental thereto. *The Shopkeepers' Welfare Bill, 2022.*

ALSO to introduce the Bill.

34. SHRI ANEEL PRASAD HEGDE to move for leave to introduce a Bill to provide for the protection of distressed Khadi spinners, weavers and Khadi establishments who are debt ridden, exploited and are committing suicide and for introduction of welfare measures like life insurance coverage, interest free working capital and consumption loan, healthcare, education to the children, availability of affordable raw material, modernization of looms, housing and compulsory purchase of Khadi cloth by Government and for the establishment of an authority and a welfare fund and for matters connected therewith and incidental thereto. *The Khadi Spinners, Weavers and Khadi Institutions (Protection and Welfare) Bill, 2022.*

ALSO to introduce the Bill.

35. SHRI ANEEL PRASAD HEGDE to move for leave to introduce a Bill to provide for sustainable agriculture by banning the use of harmful chemicals in farming and for matters connected therewith and incidental thereto. *The Sustainable Agriculture (Ban on Harmful Chemicals) Bill, 2023.*

ALSO to introduce the Bill

36. SHRI ELAMARAM KAREEM to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1988. *The Motor Vehicles (Amendment) Bill, 2022.*

ALSO to introduce the Bill.

37. SHRI VIVEK K. TANKHA to move for leave to introduce a Bill to provide for social, political and economic rehabilitation of Kashmiri Pandits, protection of their property, restoration of their cultural heritage, ensuring their safety and security, provision of rehabilitation and resettlement package to them and for matters connected therewith or incidental thereto. *The Kashmiri Pandits (Recourse, Restitution, Rehabilitation and Resettlement) Bill, 2022.*

ALSO to introduce the Bill.

38. DR. FAUZIA KHAN to move for leave to introduce a Bill further to amend the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013. *The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2022.*

ALSO to introduce the Bill.

39. DR. FAUZIA KHAN to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2023 (insertion of new articles 330A, 330B etc.).*

ALSO to introduce the Bill.

40. DR. FAUZIA KHAN to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Maharashtra. *The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2023.*

ALSO to introduce the Bill.

41. DR. V. SIVADASAN to move for leave to introduce a Bill to provide for free internet access to all the citizens in the country and for matters connected therewith or incidental thereto. *The Right to Free Internet Bill, 2023.*

ALSO to introduce the Bill.

42. DR. V. SIVADASAN to move for leave to introduce a Bill to provide for free access to public space to all citizens and for matters connected therewith or incidental thereto. *The Right to Public Space Bill, 2023.*

ALSO to introduce the Bill.

43. DR. V. SIVADASAN to move for leave to introduce a Bill to provide for the right to early childhood care to all children in the country and for matters connected therewith or incidental thereto. *The Right to Early Childhood Care Bill, 2023.*

ALSO to introduce the Bill.

44. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2023 (amendment of article 326).*

ALSO to introduce the Bill.

45. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951. *The Representation of the People (Amendment)*

ALSO to introduce the Bill.

Bill, 2023.

46. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.	<i>The Reserve Bank of India (Amendment) Bill, 2023.</i>
ALSO to introduce the Bill.	
47. SHRI SUJEET KUMAR to move for leave to introduce a Bill further to amend the Antiquities and Art Treasures Act, 1972.	<i>The Antiquities and Art Treasures (Amendment) Bill, 2023.</i>
ALSO to introduce the Bill.	
48. SHRI SUJEET KUMAR to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.	<i>The Indian Penal Code (Amendment) Bill, 2023 (insertion of sections 24A, 300A and 302A).</i>
ALSO to introduce the Bill.	
49. SHRI SUJEET KUMAR to move for leave to introduce a Bill further to amend the Central Educational Institutions (Reservation in Admission) Act, 2006.	<i>The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2023.</i>
ALSO to introduce the Bill.	
50. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.	<i>The Representation of the People (Amendment) Bill, 2023.</i>
ALSO to introduce the Bill.	
51. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to provide for the establishment of a National Commission for the Welfare of Youth and for matters connected therewith or incidental thereto.	<i>The National Commission for the Welfare of Youth Bill, 2023.</i>
ALSO to introduce the Bill.	
52. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to ensure the participation of workers in the management of all industrial establishments in the country and for matters connected therewith or incidental thereto.	<i>The Participation of Workers in Management Bill, 2023.</i>
ALSO to introduce the Bill.	

53. SHRI R. GIRIRAJAN to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2023 (amendment of articles 343, 344 and 348 etc.).*

ALSO to introduce the Bill.

54. SHRI M. MOHAMED ABDULLA to move for leave to introduce a Bill to recover the black money held abroad by Indian citizens and to establish a fund to deposit a prescribed share of the amount from such recovery into each Indian citizen's bank account and for matters connected therewith or incidental thereto. *The Black Money Recovery Bill, 2023.*

ALSO to introduce the Bill.

55. SHRI RAMNATH THAKUR to move for leave to introduce a Bill to provide for prohibition of crimes in the name of honour, unlawful assemblies and other conduct interfering with the freedom of marriage and association and to provide justice, compensation and rehabilitation in crimes committed in the name of honour in the interest of protecting individual liberty and preventing victimization and for matters connected therewith or incidental thereto. *The Freedom of Marriage and Association and Prohibition of Crimes in the name of Honour Bill, 2023.*

ALSO to introduce the Bill.

56. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2023 (amendment of articles 124 and 217).*

ALSO to introduce the Bill.

57. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Consumer Protection Act, 2019. *The Consumer Protection (Amendment) Bill, 2023.*

ALSO to introduce the Bill.

58. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Central Universities Act, 2009. *The Central Universities (Amendment) Bill, 2023.*

ALSO to introduce the Bill.

59. PROF. MANOJ KUMAR JHA to move for leave to introduce a Bill to provide a framework for the prevention of custodial torture inflicted by public servants, punishment and compensation for custodial crimes, rehabilitation of victims, protection of victims, complainants and witnesses, and for matters connected therewith or incidental thereto. *The Prevention of Custodial Torture Bill, 2023.*

ALSO to introduce the Bill.

60. PROF. MANOJ KUMAR JHA to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2023 (amendment of article 51A).*

ALSO to introduce the Bill.

61. DR. AMAR PATNAIK to move for leave to introduce a Bill further to amend the Payment and Settlement Systems Act, 2007. *The Payment and Settlement Systems (Amendment) Bill, 2023.*

ALSO to introduce the Bill.

62. DR. AMAR PATNAIK to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860. *The Indian Penal Code (Amendment) Bill, 2023 (substitution of section 305 and amendment of section 375).*

ALSO to introduce the Bill.

63. SHRIMATI VANDANA CHAVAN to move for leave to introduce a Bill to identify areas of concern displaying vulnerability to the effects of climate change, to study and measure the risks posed as well as identify outcomes of climate change in such areas through a Climate Change Impact Assessment; and to further formulate and implement community action plans to build resilience, ensure rehabilitation, as well as provide for resettlement, of the affected areas and of persons living in such areas as the case may be and provide for the rights and obligations thereof and for matters connected therewith or incidental thereto. *The Adaptation to Climate Change (Resilience, Rehabilitation and Resettlement) Bill, 2023.*

ALSO to introduce the Bill.

64. SHRI M. SHANMUGAM to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2023 (insertion of article 16A).*

ALSO to introduce the Bill.

65. SHRI M. SHANMUGAM to move for leave to introduce a Bill to provide for the establishment of a Motor Vehicle Drivers and Other Workers Welfare Fund and to implement measures to promote the welfare of persons engaged in driving and other workers engaged in motor vehicles used for commercial purposes and for matters connected therewith or incidental thereto. *The Motor Vehicle Drivers and Other Workers Welfare Fund Bill, 2023.*

ALSO to introduce the Bill.

66. SHRI JAVED ALI KHAN to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951. *The Representation of the People (Amendment) Bill, 2023.*
 ALSO to introduce the Bill.

67. SHRI A.D. SINGH to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2023 (amendment of articles 111, 200 and 201).*
 ALSO to introduce the Bill.

68. SHRI A.D. SINGH to move for leave to introduce a Bill to provide for special financial assistance to the State of Bihar for providing impetus to the economic capability of the State administration; for implementation of development and welfare schemes for women, children, citizens, scheduled castes, scheduled tribes, other backward classes and poor people in the State and for the proper utilization of its resources and for matters connected therewith or incidental thereto. *The Special Financial Assistance to the State of Bihar Bill, 2023.*
 ALSO to introduce the Bill.

69. SHRI A.D. SINGH to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860. *The Indian Penal Code (Amendment) Bill, 2023 (insertion of new Section 377A).*
 ALSO to introduce the Bill.

70. SHRI S. NIRANJAN REDDY to move for leave to introduce a Bill to provide adequate protection and assistance to witnesses in criminal cases and to establish a procedure and mechanism to provide such protection and for matters connected therewith and incidental thereto. *The Witness Protection Bill, 2023.*
 ALSO to introduce the Bill.

71. SHRI BIPLAB KUMAR DEB to move for leave to introduce a Bill to provide for compulsory teaching of Lifestyle for Environment (LiFE) in all schools throughout the country in order to enable students towards becoming Pro-Planet People in the 21st century and for matters connected therewith or incidental thereto. *The Compulsory Teaching of Lifestyle for Environment (LiFE) in Schools Bill, 2023.*
 ALSO to introduce the Bill.

72. SHRI MASTHAN RAO BEEDA to move for leave to introduce a Bill to provide for the constitution of a National Commission for the Welfare and Support of Fishermen and for the promotion and development of the fisheries industry, ensuring the welfare of fishermen and the fish cultivators, workers etc. engaged in the industry and encouraging exports associated with it, and for matters connected therewith or incidental thereto. *The National Commission for Fishermen (Welfare and Support) Bill, 2023.*
 ALSO to introduce the Bill.

73. SHRI SURENDRA SINGH NAGAR to move for leave to introduce a Bill further to amend the Mental Healthcare Act, 2017.

ALSO to introduce the Bill.

The Mental Healthcare (Amendment) Bill, 2023.

74. SHRI TIRUCHI SIVA to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

ALSO to introduce the Bill.

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2023.

Bills for consideration and passing

75. Further consideration of the following motion moved by Dr. V. Sivadasan on 9th December, 2022:-

“That the Bill further to amend the Constitution of India, be taken into consideration.”

DR. V. SIVADASAN to move that the Bill be passed.

The Constitution (Amendment) Bill, 2022 (amendment of article 153 and substitution of articles 155 and 156).

76. DR. JOHN BRITTAS to move that the Bill further to amend the Constitution of India, be taken into consideration.

ALSO to move that the Bill be passed.

The Constitution (Amendment) Bill, 2022 (amendment of article 324).

77. DR. C.M. RAMESH to move that the Bill further to amend the Constitution of India, be taken into consideration.

ALSO to move that the Bill be passed.

The Constitution (Amendment) Bill, 2018 (amendment of articles 85 and 174).

78. SHRI JAVED ALI KHAN to move that the Bill further to amend the Constitution of India, be taken into consideration.

ALSO to move that the Bill be passed.

The Constitution (Amendment) Bill, 2022 (amendment of article 16).

79. SHRI HARNATH SINGH YADAV to move that the Bill to provide for measures to control the population in the country and for matters connected therewith and incidental thereto, be taken into consideration.

ALSO to move that the Bill be passed.

The Population Control Bill, 2021.

80. SHRI SUJEET KUMAR to move that the Bill to provide a framework for achieving net zero emissions by the year 2070 as per India's nationally determined contributions under the United Nations Framework Convention on Climate Change and to provide relief for vulnerable persons and communities from drastic climate events in the form of maintaining a vulnerable population registry at the State and the district levels and for matters connected therewith or incidental thereto, be taken into consideration.

The Net Zero Emissions Bill, 2022.

ALSO to move that the Bill be passed.

NEW DELHI;
December 6, 2023

P. C. MODY,
Secretary-General.